

12.55 hrs.

**STATEMENT RE. GURU GOBIND
SINGH MEDICAL COLLEGE,
FARIDABAD**

MR. SPEAKER: Shri Khadilkar.

**THE MINISTER OF HEALTH AND
FAMILY PLANNING (SHRI R. K.
KHADILKAR):** It is a four-page
statement. Shall I place it on the
Table?

MR. SPEAKER: You are running
temperature. The statement should
be such that it should bring down
your temperature. If it will run
higher after reading it, don't read
it.

SHRI R. K. KHADILKAR: Sir,
the House will recall that on 7th
March, 1973 while speaking on the
affairs of the so-called Guru Gobind
Singh Medical College, Faridabad, I
had promised to make a further
statement about the results of the
effort that were being made to find
a solution to the problems created by
this institution.

To set matters in perspective, I
would invite the attention of the hon.
Members to the statements made in
the House on this subject by my pre-
decessor on 30th November, 1972, and
later on 19th December, 1972. In
these statements he had brought out
all the relevant facts of this unfortu-
nate affair, which need not be repeat-
ed here. My predecessor had stated
early that the Union Government was
not in a position to take over an
undergraduate Medical College. How-
ever, referring to a statement made
by an hon. Member that some dona-
tions could be raised, he had stated
that "if a trust can be registered or
constituted and if charitable and pub-
lic spirited gentlemen interested in
the education of students in Punjab
and Haryana and perhaps also in
Delhi combine together, then suffi-
cient initial funds can be raised...
and then perhaps some way can be
found". He had also stated that he

would take up with the Chief Minis-
ter of Haryana the question of taking
legal action against the management
of the college.

Since taking over the charge of the
Health Ministry I have also gone into
the matter carefully. As the House
is aware, undergraduate medical edu-
cation is a State subject. It would
therefore, not be possible for the
Government of India to intervene
directly in the matter.

However, in pursuance of the
statement made in this House, my
predecessor had requested the Chief
Ministers of Punjab and Haryana to
explore the possibility of charitable
trusts taking interest in the manage-
ment of the college. I also followed
up the matter with the two Chief
Ministers. The outcome of our efforts
has unfortunately not been encourag-
ing. It seems fairly clear now that
there is no possibility of any existing
charitable organisation or a new one
taking over the management of this
College.

Seats in medical colleges are limited
and they are under the control of
State Governments and other authori-
ties concerned. They are filled by
well-established and prescribed pro-
cedures. It is only the best students,
in most cases securing well over 60
per cent of marks, that are able to
get admission. In contrast, most of
the students who bought their places
in this so-called medical college are
reported to have obtained much
lower marks and could not have nor-
mally secured admission to any
recognised medical college in the
country. When a much larger num-
ber of students in the country with
much better marks are not being able
to secure admission in medical col-
leges because of the limited number
of seats, the House will appreciate
that it is not possible to give any
preferential treatment to the stu-
dents of the Guru Gobind Singh
Medical College.

(Interruptions).

There are medical colleges in the country where admissions are made through competitive examinations on an all-India basis. My sincere advice to my young friends, who have undertaken a hunger strike, would be to work hard and take their chances for admission to these colleges in the forthcoming session.

The House has been exercised about a large number of young students having been duped. I fully share the sentiments of the hon. Members. The Chief Minister of Haryana has recently communicated to me the result of the enquiries instituted by his Government. In this case since the money is alleged to have been collected by the management of the College at their branch in Delhi and the Society itself was registered at Patna, the alleged transactions of the Society are of an inter-State character. The Haryana Government have, therefore, requested that the investigation of the case should be entrusted to the Central Bureau of Investigation. This is being done.

I would like to assure the House that no effort will be spared to deal effectively under the law with the persons or organisation responsible for creating this unfortunate situation. To ensure that in future students are not duped in a similar manner, the Government of India has taken up with the State Governments the question of banning admissions on the basis of capitation fees and the opening of sub-standard medical colleges through suitable legislation on an all India basis.

(Interruptions).

MR. SPEAKER: What are you doing? If you do not want to listen let us go to the next item.

3983 L S—7

13.00 hrs.

MR. SPEAKER: When the Minister makes a statement, the rule comes in the way. What I propose to do is to fix up some short-duration discussion. Instead of making long speeches, you can give your views on it briefly. Anyway, this question is not coming to some settlement.

SHRI PILOO MODY (Godhra): If you would permit me to make a submission, it was understood clearly by all sections of the House that when the Minister comes forward and makes a statement over here, he might also have in the statement germs of some solution. I saw there was absolutely no solution in his four-page statement.

Not only there is no germ of a solution in his statement but the boys themselves have offered, their parents have offered, "we will form a society and manage the Institute ourselves", even that he has not put in his statement. He has not said that this has happened as a development. He has suppressed that fact in his statement.

MR. SPEAKER: May I request you, when we have a short duration discussion, you can give all these suggestions at that time?

SHRI R. K. KHADILKAR: Sir, a wrong impression is being created.

MR. SPEAKER: You can take it up during the short-duration discussion. Don't complicate it further.

Now, there is a matter to be raised under Rule 377. Shri S. M. Banerjee; only one or two minutes each.